

High Court of Tripura Agartala

Order No. 24

Dated, Agartala, the 25th April, 2013

Hon'ble the Chief Justice has been pleased to constitute the Vigilance Cell in each district to deal with the vigilance and vigilance related matters relating to the staff in the District Courts under the Jurisdiction of the High Court of Tripura as follows:

1. District Judge : Chairman

2. Chief Judicial Magistrate : Member

3. One Member to be chosen by the District Judge and the Chief Judicial Magistrate

The District Judge will immediately inform the undersigned the name of the third member of the Cell.

The District Judges shall submit to the Registry monthly report regarding functioning of the Vigilance Cells and the action taken in respect of the complaints received by such Cells.

A copy of this Order should be displayed on the Notice Board of all Courts.

This will come into force with immediate effect.

By Order,

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(M. Chakrabarti) Registrar

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / <u>5447-5458</u>

April 25, 2013

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Order File.

01.	The District & Sessions Judge, West Tripura, Agartala/South Tripura, Udaipur/North Tripura, Kailashahar;
02.	The I/c. Joint Registrar, High Court of Tripura, Agartala;
03.	The Deputy Registrar (), High Court of Tripura, Agartala;
04.	The Chief Judicial Magistrate, West Tripura, Agartala/South Tripura, Udaipur/North Tripura, Kailashahar;
05.	The Assistant Registrar(), High Court of Tripura, Agartala;
06.	The Librarian-cum-RO., High Court of Tripura, Agartala;
07.	The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
08.	The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
09.	The Private Secretary to the Registrar, High Court of Tripura, Agartala;
10.	The Superintendent (), High Court of Tripura, Agartala;
11.	The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order the website of the High Court of Tripura;

(M. Chakrabarti)
Registrar